



2026:AHC:67548-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 4089 of 2026

Fojiya and others

.....Petitioner(s)

Versus

State of U.P. and others

.....Respondent(s)

Counsel for Petitioner(s) : Shashank Dwivedi
Counsel for Respondent(s) : G.A.

Court No. - 47

HON'BLE J.J. MUNIR, J.

HON'BLE TARUN SAXENA, J.

1. After this matter was argued for a considerable period of time, Mr. Shashank Dwivedi, learned Counsel for the petitioners made a prayer for withdrawing it, in which, he was supported by learned Counsel for the informant as well.

2. This is a matter which discloses a very pernicious state of affairs in society. The first petitioner here reached the third respondent over his WhatsApp and honey-trapped him, doing sweet talk. She called him over to a certain place in Bijnor, took him to a hotel, where she had carnal relations with him. During the escapade, she captured some video clips of the informant and resorted to blackmail. The other petitioners, who are said to be in connivance with the first petitioner, all men, are policemen. They are petitioners nos. 4 and 5, Lalu Yadav and Punit Tyagi. Petitioner no. 3 in this case, Shahbej *alias* Shanu, is a ward member, who was also involved with the first petitioner in the crime. After the video was captured, it was passed on to the third petitioner, who called over the informant to his place, where, the two policemen were also there. They inquired of the informant if he knew the first petitioner and showed him the video clip, that had been deceitfully captured. The petitioner was then called over to a certain place, Motichoor, and conveyed that the woman, that is to say, the first petitioner, wanted Rs. 10 lacs. They also said that it could be settled for Rs. 8 lacs. The informant says that he was under great anxiety, mixed up with emotions of fear and shame. As this blackmailing progressed, the informant did not part with money, but reported the case

to the Police.

3. This is a very serious matter. While we accept the petitioners' prayer to withdraw this writ petition, we are of opinion, on our own motion, that it requires thorough investigation to be undertaken by the Inspector General of Police of the Meerut Zone. He shall alert the entire district police chiefs in the zone to maintain strict vigil, if a gang of this kind is operating, or other gangs are also operating, blackmailing innocent people by utilising women for springing a honey trap, or in some other way, bringing about the same results. If offences like these are permitted to continue, it would become difficult to live in a decent world.

4. This petition is **dismissed as withdrawn**, but not without the directions that we have made above.

5. Mr. Shashi Shekhar Tiwari, learned Additional Government Advocate, is present on behalf of the State.

6. The Registrar (Compliance) is directed to communicate this order to the Director General of Police, U.P., Lucknow, the Inspector General of Police, Meerut Zone and the Additional Chief Secretary (Home), Government of Uttar Pradesh, Lucknow through the learned Chief Judicial Magistrates of Lucknow and Meerut.

(Tarun Saxena,J.) (J.J. Munir,J.)

March 30, 2026

I. Batabyal